

ment of India will bear the cost of Rs. 50,000 on subsistence, transport and medical care, and further up to a maximum of Rs. 25,000 on the cost of secretariat assistance, office and travelling allowances etc.

**Shri S. C. Samanta:** Is it true that the Cabinet Committee will take all the responsibility for the management?

**Shri B. E. Bhagat:** The responsibility of management is taken by the National Co-ordinating Committee.

**Shri Dabhi:** What are the conditions of service of these foreigners?

**Shri B. E. Bhagat:** They are under an agreement on the U.N. Assistance Programme.

**Shri S. N. Das:** Arising out of the answer to part (c) of the question, may I know what is the nature of the training programme chalked out?

**Shri B. E. Bhagat:** I think some time back a press information bureau release which has been published in newspapers, has given a detailed report about the nature of this quality control training.

**Shri S. N. Das:** I wanted to know what will be the number of trainees trained in these centres year by year.

**Shri B. E. Bhagat:** The number of trainees in every centre is approximately 40; and the total number of trainees is about 128 as industrial trainees and about 16 as teacher trainees for carrying out the programme.

**Shri B. S. Murthy:** May I know what is the period of training, and whether the Government will consider the desirability of having one centre instead of three centres?

**Mr. Speaker:** The latter part of the question is a suggestion, so only the first part need be answered.

**Shri B. E. Bhagat:** The period of training for the four centres is as follows:

Delhi	..	13th October to 31st October, '52.
		(Since completed)
Calcutta	..	10th November to 29th November, '52.
Madras	..	1st December to 19th December, '52.
Bombay	..	29th December '52 to 17th January, '53.

**Shri S. C. Samanta:** Is it not a fact that it was settled that training centres will be opened in three places? The hon. Minister has informed us now that they have now been opened in four places. So, may I know whether any other centres are to be opened in the near future?

**Shri B. E. Bhagat:** Not under contemplation.

#### U. S. AIR MISSION

\*109. **Shri Tushar Chatterjea:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that some time back a U.S. Air Mission visited certain Indian Air-ports; and

(b) if so, the details and the object of this visit?

**The Deputy Minister of Defence (Sardar Majithia):** (a) and (b). No. such mission visited the Indian Air-ports. Presumably, the hon. Member has in mind the visit of Col. Sheldon and two other officers, of the U. S. Military Assistance Group, Thailand, in August last. These officers visited India and Ceylon for sight-seeing at the invitation extended to them in a personal capacity by the then Chief of Air Staff and Commander-in-Chief, Indian Air Force, who was on a goodwill mission in Thailand in 1951. During this visit they saw some of our air force centres, as well.

**Shri K. K. Basu:** Is any of our defence installation or aerodromes considered to be an object for sight-seeing?

**Sardar Majithia:** It is of professional interest as well; when people come along, they naturally see places of such interest also.

**Shri B. S. Murthy:** May I know whether any photographs or plans have been supplied to these officers?

**Sardar Majithia:** No, Sir.

**Shri H. N. Mukerjee:** May I know whether it is Government's intention in the present posture of international politics to allow high-ranking military officers of a great power to see our operational installations, and may I know also whether this visit of air-force officials from the U.S.A. was more or less a continuation of the lecture which was given by the American Ambassador to Indian officers some time in June, where he talked about the exchange of military ideas for the saving of democracy in Asia?

**Sardar Majithia:** The question does not arise.

#### UNIONS OF GOVERNMENT SERVANTS

\*110. **Shri H. N. Mukerjee:** Will the Minister of Home Affairs be pleased to state whether there is any ban on unions or associations of Government servants electing non-officials as members or office-bearers of such organisations?

**The Deputy Minister of Home Affairs (Shri Datar):** The hon. Member is presumably referring to Unions and Associations of Government servants, other than industrial employees. The instructions are that non-officials should not ordinarily be eligible to be members or office-bearers of such bodies.

**Shri H. N. Mukerjee:** Is it not a fact that under the law of the land, people who are not actually working in particular factories or workshops or establishments are entitled up to a certain number to be elected as office-bearers of these organisations, and if that is so, is not the Government trying to circumvent the law of the land by this subterfuge?

**Shri Datar:** There is no such law of the land.

**Shri Raghuramaiah:** May I know in view of the exploitation of Government servants by non-officials and certain political parties, whether the Government will not consider it desirable to impose such a ban?

**Mr. Speaker:** Order, order, it is a suggestion for action.

**Shri H. N. Mukerjee:** Is it not a fact when a minister says that it is not the law of the land, it is a matter which has to be agitated? But in view of certain specific provisions in the trade union legislation of this country, are government in a position to dictate to these employees demanding that they should not associate people who are not Government employees to be their office-bearers? I asked this question because it is a matter of principle, and there are so many Members of this House who are actually associated as office-bearers...

**Mr. Speaker:** Order, order. The hon. Member is entering into an argument. He can take it up some time later, not during the Question-hour.

I am going to the next question.

#### INDUSTRIAL FINANCE CORPORATION

\*111. **Dr. Ram Subhag Singh:** (a) Will the Minister of Finance be pleased to state whether it is a fact that the Industrial Finance Corporation has granted a loan to the Aluminium Corporation of India Ltd.?

(b) If so, what is the amount of that loan?

(c) When was this Corporation founded and by whom?

**The Deputy Minister of Finance (Shri M. C. Shah):** (a) to (c). The borrowing concerns are entitled to the secrecy, which is customary between banker and customer, with regard to their financial transactions and it would not, therefore, be in the public interest to furnish this information.

**Dr. Ram Subhag Singh:** May I know whether the management of the Corporation is done satisfactorily?

**Mr. Speaker:** The hon. Member is asking for opinion, and so I am not permitting that question.

#### ELECTION PETITIONS FROM BIHAR

\*112. **Shri D. N. Singh:** Will the Minister of Law be pleased to state the total number of election petitions filed from the State of Bihar under the Representation of the People Act?

**The Minister of Law and Minority Affairs (Shri Biswas):** 24 election petitions have been filed from the State of Bihar.

#### CENTRAL GOVERNMENT SIND EMPLOYEES

\*113. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that final optees for Pakistan who were compelled by circumstances to migrate to India were taken up in the service of the Union Government;

(b) whether it is a fact that the service of these employees has not yet been regularised and that they are considered as temporary hands even though they had several years of permanent service under the Central Government;

(c) whether in 1951, such employees were asked to furnish certain information with a view to regularising their service; and

(d) the reasons for which their service has not been regularised as yet and when it is expected to be regularised?